

Part BC

Electronic Filing (E-filing) Rules for Subordinate Courts in the States of Punjab, Haryana and U.T. Chandigarh.

Pursuant to the 'Model Rules on Electronic Filing (e-filing) sent by Hon'ble the Supreme Court of India, The High Court of Punjab and Haryana hereby makes the following rules :-

“The procedure for Electronic Filing (e-filing) in Subordinate Courts shall be followed as prescribed in Part-J of Chapter-1 of Rules and Orders of Punjab and Haryana High Court, Volume-V titled as ‘THE ELECTRONIC FILING (E-FILING) RULES’.

[Chapter-1 Part-BC inserted vide correction slip No. 44 Rules/II.D4 dated 07.02.2023]